BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 143/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

Canbank Factors Ltd.

V/s.

Accord Industries Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

FINANCIAL CREDITOR

RESPONDENT

2. VISHAL J. DAVE

ANVOCATE

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave present for Respondent.

Learned lawyer appearing for Respondent submitted that Respondent has made a proposal to the petitioner for settlement, and there is every likelihood the matter will be settled. Hence, seeking some time.

Heard, prayer is allowed.

List the matter on 22.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.